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O.A.NO.12 OF 2008

Aparati v/s - vol & ons

**ORDER DATED 10.01.08**

**CORAM: SHRI C.R.MOHAPATRA, MEMBER(ADMN.)**

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Mr.N.R.Routray,Ld.Counsel for the applicant appears and submits that the applicant has not been paid the arrears of special pay of Rs.100/- for the period from 1.1.1996 to 30.04.07 as also states that the arrears consequent to revision of pay from 1.3.1990 to 31.12.1995 has also not been paid after his regularization was antedated. The applicant has already submitted two representations dated 19.07.06 (Annexure-A/6) for payment of arrears of salary as also dated 12.07.07 (Annexure-A/12) for payment of arrears of special pay at the rate of Rs.100/- for the period from April 2000 to till date. The concerned Railway authorities are in the process of verifying the due drawn particulars of the applicant from the offices where ~~he~~ he worked. So the process of settling the claim has already been initiated by the concerned authorities.

2. Mr.S.K.Ojha,Ld.Standing Counsel for the Railways submits that since the two representations are already under consideration of the concerned Railway authorities, it would be desirable to wait for the disposal of those representations.

3. In view of the above, respondents ~~have~~ <sup>are</sup> directed to finalize the claim of the applicant after completion of the necessary verification within a period of three months from the date of receipt of this order.

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4. Accordingly, O.A. is disposed of. M.A.28/08 filed by the applicant is allowed and the delay is condoned.

5. Copies of this order along with copies of the O.A. be sent to the Respondents *and the applicant.*

*Chauth*  
MEMBER(ADMN.)